

(THROUGH VIDEO CONFERENCING FROM RESIDENCE)

**RC No. 224 2017 A0001/CBI/AC-VI/SIT
u/S. 120B IPC 8, 9 13(2) r/w. 13(1) d of PC Act 1988**

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Assistant IO Inspector Sushil Dewan and Sh. Avnish Kumar, Pairvi Officer for CBI.

24.09.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Assistant IO Inspector Sushil Dewan and Sh. Avnish Kumar, Pairvi Officer for CBI.

It is informed by the Reader of this Court that Further Status Report in compliance of order dated 26.08.2020 has been filed by the IO / SP Santosh Hadimani on the E-mail of this Court. Same be taken on record.


Heard. Put up for consideration / further proceedings on **26.09.2020.**

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.



The present order has been dictated to Sh. Amit Makhija,
Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/24.09.2020